

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 51/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2019**



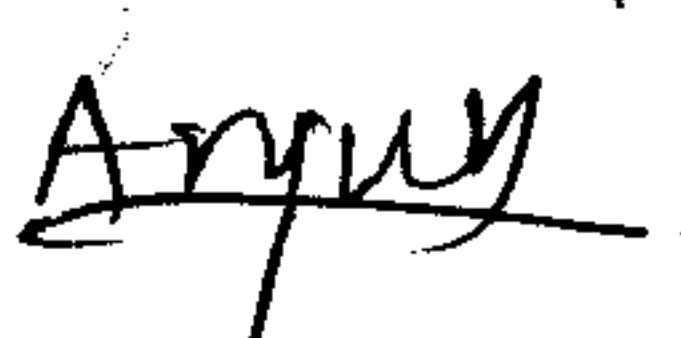
Name of the Company: Krishak Bharati Cooperative Ltd.

V/s.

Gujarat State Energy Generation Ltd. & Ors.

Section of the Companies Act: Section 241,242 & 244 of Companies Act

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KALPESH OZA	CS	RESPONDENT-1	
2.	Aspi M. Kapadia	Adv	Respondent-2	
3.	ARJUN JOSHI	ADV	PETITIONER	


ORDER

The Parties are represented through their respective Learned Counsel/CS(s).

On the request of Learned Counsel for the Respondent, the matter is adjourned, in the presence of the Counsel for the petitioner.

List the matter on 22.08.2019


**MANORAMA KUMARI
MEMBER (JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)**

Dated this the 13th day of June, 2019.